

**CP NO. 128/2007
RT No. 39/2016**

Hem Raj Singh

...Petitioner

Versus.

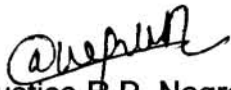
M/s Naraingarh Distillery Ltd. & Ors.

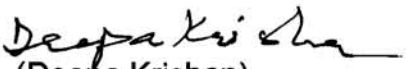
...Respondents

Present: Mr. Rakesh Kumar, Advocate for petitioner
Mr. Sudershan Goel, Advocate with Ms. Rashmi Dhillon
and Ms. Rupinder Kaur, Advocates for respondents No.2 to 4.
Ms. Anupma Kumar, Advocate for respondents No. 1 & 5 to 9.

Arguments inconclusive. Learned counsel for the petitioner is still to conclude his arguments. List the matter for arguments to 01.12.2016.

This matter was received by transfer from the Company Law Board and taken up for the first time on 16.08.2016. Service of the parties was completed on 06.09.2016. Now the matter is fixed for final arguments for 01.12.2016. In view of the above, a request be submitted to the Hon'ble President, National Company Law Tribunal seeking extension of three months more time w.e.f. 15.11.2016 for disposal of the case.


(Justice R.P. Nagrah)
Member (Judicial)


(Deepa Krishan)
Member (Technical)

November 11, 2016

saini